

**आयकर अपीलीय अधिकरण "ए" न्यायपीठ पुणे में ।
IN THE INCOME TAX APPELLATE TRIBUNAL "A" BENCH, PUNE**

**BEFORE SHRI INTURI RAMA RAO, ACCOUNTANT MEMBER
AND
SHRI S.S. VISWANETHRA RAVI, JUDICIAL MEMBER**

**आयकर अपील सं. / ITA No.51/PUN/2019
निर्धारण वर्ष / Assessment Year : 2013-14**

Kishor Amarchand Jain,
39/27A, Karve Road,
Erandawane, Pune-411004

PAN : AAPPJ9237P

.....अपीलार्थी / Appellant

बनाम / V/s.

The Income Tax Officer,
Ward - 3(1), Pune

.....प्रत्यर्थी / Respondent

Assessee by : N O N E
Revenue by : Shri Arvind Desai

सुनवाई की तारीख / Date of Hearing : 19-07-2022
घोषणा की तारीख / Date of Pronouncement : 20-07-2022

आदेश / ORDER

PER S.S. VISWANETHRA RAVI, JM :

This appeal by the assessee against the order dated 24-09-2018 passed by the Commissioner of Income Tax (Appeals)-3, Pune ['CIT(A)'] for assessment year 2013-14.

2. On perusal of the letter filed by the assessee, we note that the assessee wishes to withdraw the appeal in view of having filed application under Vivad Se Vishwas Scheme proof of which the Form No. 4 is enclosed before this Tribunal.

3. Shri Arvind Desai, the Id. DR has no objection in case the assessee wishes to withdraw the appeal.

4. In view of the request made by the assessee the appeal is dismissed as withdrawn.

Order pronounced in the open court on 20th July, 2022.

Sd/-
(Inturi Rama Rao)
ACCOUNTANT MEMBER

Sd/-
(S.S. Viswanethra Ravi)
JUDICIAL MEMBER

पुणे / Pune; दिनांक / Dated : 20th July, 2022.
रवि

आदेश की प्रतिलिपि अग्रेषित / Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant.
2. प्रत्यर्थी / The Respondent.
3. The CIT(A)-3, Pune
4. The Pr. CIT-2, Pune
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, "ए" बेंच,
पुणे / DR, ITAT, "A" Bench, Pune.
6. गार्ड फ़ाइल / Guard File.

//सत्यापित प्रति// True Copy//

आदेशानुसार / BY ORDER,

वरिष्ठ निजी सचिव / Sr. Private Secretary
आयकर अपीलीय अधिकरण ,पुणे / ITAT, Pune